#### (d) Yes.

(e) The Nahan Foundry is referable to a matter in the Union Legislative List and is therefore the exclusive responsibility of the Central Government. Moreover, the present Himachal Pradesh Government was not in office at the time. The question of consultation with that Government, therefore, does not arise.

COME OF CHIMINAL I TUCKUMIE

#### GOVERNMENT MACHINE TOOLS FACTORY AT JALAHALLI, BANGALORE

117. SHRI M. VALIULLA: Will the Minister for Production be pleased to state whether the Government propose to set up a factory at Jalahalli, Bangalore, to manufacture tools and machines that are already being manufactured by the graded and ungraded firms in India engaged in the production of machine tools or machines?

THE MINISTER FOR PRODUC-TION (SHRI K. C. REDDY): In the first stage of production of the State-owned Machine Tool Factory at Jalahalli, it is proposed to manufacture 400 high speed lathes of 8 1/2" size per annum. The production has been so planned that production in the Government factory may be complementary to and not competitive with private industry considering the of requirements the estimated country for this type of machine tool. It has recently been claimed by one of the Indian machine tool manufacturers that they are equipped for the manufacture of and are actually producing 8 1/2" lathes in their factory.

# ANNOUNCEMENT REGARDING STATEMENT ON KASHMIR

Mr. CHAIRMAN: Before we take up the next business, I may announce that the Prime Minister has agreed to make a statement on Kashmir and allow discussion here on Tuesday at 10 a.m. in this House.

# CODE OF CRIMINAL PROCEDURE (SECOND AMENDMENT) BILL, 1952—concluded.

Mr. CHAIRMAN: Further discussion on the following motion moved by Shri C. C. Biswas on the 30th July 1952 :

That the Bill further to amend the Code of Criminal Procedure, 1898, as passed by the House of the People, be taken into consideration.

### KHWAJA INAIT ULLAH:

خواجد عنايت الله: جناب جيرمين

صاحب! - Code of Criminal Proce dure (Second Amendment) Bill, 1952 پر یہاں کل سے بحث ہو رھی هے - مهرے خيال ميں اس بل كو أيوز (oppose) کرنے والے اس املڈمنٹ كا مطلب هي نههن سمجهے - كهونكه اس میں اس بات کی اجازت مانگی گئی ہے کہ جہاں پر ڈسٹرکٹ مجسٹریٹ کو ملیتری استعمال کرنے کی اجازت ھے وہاں پر اس لفظ ملیتری کے بجائے آرمد فورسيز (Armed Forces) كالفظ بدل دیا جائے صرف انغے سے لفظ کے لئے اپوزیشن (opposition) نے اس ایکت پر هي بحث کرني شروع کر دي هے اور تمام بعصت کا مطلب ان کا یه نها که ال الفي السبليز -unlawful assem (disperse) کو جب ڏسپرس blies) کیا جاتا ہے تو ان پر ظام ہوتے میں۔ ان پر گولی چلائی جاتی هے اور ان کو طرح طرح کی تکالیف دی جانی هیں۔ ان کا کہنا یہ ہے کہ هندوستانی میں اس طوے کی بات اب نہیں ہونی چاهئے - میں نو نہیں سمجهتا که أن لافل اسمبلهز كو منتهر كرنے كے لنُه